

High Court of Sikkim

Record of proceedings

I.A. No.01 of 2022

Shyam Kumar Limboo

Applicant/
Appellant

VERSUS

State of Sikkim

Respondent

Date : **06-04-2022**

CORAM : **THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE
THE HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE**

For Applicant/Appellant Mr. Gulshan Lama, Advocate (Legal Aid Counsel).

For Respondent Mr. Yadev Sharma, Additional Public Prosecutor.

O R D E R

Rai, J.

I.A. No.01 of 2022 is an application filed under Section 5 of the Limitation Act, 1963, seeking condonation of 31 days delay in filing the instant Appeal.

Heard Learned Counsel for the Appellant.

Issue Notice to the Respondent.

Learned Additional Public Prosecutor is present for the State-Respondent on advance Notice and waives formal Notice.

I.A. is not objected to by Learned Additional Public Prosecutor.

Bearing in mind the grounds mentioned in the I.A. and in view of the Order dated 10-01-2022 of the Hon'ble Supreme Court in ***In Re : Cognizance for Extension of Limitation [Miscellaneous Application No.21 of 2022 in Miscellaneous Application No.665 of 2021 in Suo Motu Writ Petition (C) No.03 of 2020]*** delay is condoned.

I.A. No.01 of 2022 stands disposed of accordingly.

Heard on Appeal.

Admit the Appeal.

Call for the records from the Learned Trial Court.

Let Paper-Books be prepared.

List on 20-06-2022.